

loss of term does not occur to Medical students, Internees and Resident Jr. Doctors.

(b) Calculations of stipend to be paid during the strike period will be made as follows:

(i) Accumulated unutilised weekly offs;

(ii) admissible unutilised casual leave; and

(iii) Compensatory leave equal to unutilised public holidays. Internees and Jr. Doctors will also be allowed to count shortage between the strike period and the period of stipend calculated as above by counting unutilised weekly offs as well as admissible unutilised casual leave and compensatory leave for unutilised public holidays during the next one year.

4. Residency system will be made applicable to the Medical Colleges of Ahmedabad and Baroda effective from the current term. The question of appointment of Sr. Resident/Sr. Registrars will be decided by Govt. in consultation with Teachers and students.

5. Government has considered the request for increase in stipend and formal orders are being issued.

6. The number of seats of Housemen will be increased to the extent such seats are utilised by candidates belonging to SC/ST and B.C. otherwise than on merits, so that students on open merit get seats of Housemen equal to the existing strength.

7. The Deans will be authorised to make necessary adjustments of teaching schedules so that there is no loss of term to Medical students, internees and Jr. Doctors and the examination are arranged with this objective in view.

8. Regarding M.Sc. (Medical) courses the guidelines prescribed by the Medical Council of India will be followed.

9. The Government appreciates the requirements of extension of Hostel facilities for Under Graduate Students (including Internees to the extent they are posted at teaching Hospitals) and Jr. Doctors. A phased programme will be undertaken to meet such requirements. The need of married Jr. Doctors will also be kept in view.

10. Government will take steps to fill all the vacant teaching posts.

11. Steps will be taken to improve Library and Gymkhana facilities.

12. The agitating Medical students and Jr. Doctors will not be victimised.

Special Wing for Commercial Afforestation for Paper Industry

8335. SHRI B. V. DESAI:
SHRI JAGDISH TYTLER:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Industry Ministry has proposed to set up a special wing to promote commercial afforestation with a view to not only maintaining the ecological balance but also in meeting the growing requirement of the paper industry;

(b) if so, whether it is also a fact that Government have stated that it was even prepared to workout certain schemes for providing institutional finance for farmers to grow forests;

(c) if so, whether it has been stated that the development of non-conventional sources of raw materials is necessary if the growing need for paper was to be met without endangering the life sustaining forests;

(d) if so, whether Government are making various efforts to help the paper industry in the country; and

(e) if so, what are the steps that are proposed to be taken to improve the paper industry in the country?

THE MINISTER OF STATE IN
THE MINISTRY OF INDUSTRY
(SHRI CHARANJIT CHANANA):

(a) It is proposed to set up a special

wing in the Ministry of Industry for resource development to meet the requirements of forest based industries.

(b) A Working Group has been constituted to study the possibilities of raising pulp wood plantations for meeting the requirements of the paper industry and proper utilisation of forest resources. The terms of reference of the Working Group *inter alia* include the study of the modalities of financing these plantations.

(c) Government have been encouraging the use of unconventional raw material such as agricultural residues, bagasse, etc. for the manufacture of paper, in order to conserve primary forest raw material resources.

(d) and (e) Government have also taken up the question of provision of soft loans for modernisation of the paper industry, and are also taking steps to improve supply of power, coal and other inputs.

**Permanently seconded service
Officers in D.G.I.**

8336. SHRI MUKUNDA MANDAL:
Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that permanently seconded service officers in DGI organisation are under Army Act but their promotions are done by a committee of civilians;

(b) if so, whether this committee has been constituted as per relevant provisions of Army Act;

(c) how many colonels, Lt. Cols. and Majors were considered for promotion by this committee during the last three years and how many of them were promoted to next higher rank and how many were superseded in each grade; and

(d) whether civilian officers complain that these officers have inadequate technical knowledge and qualification, if so, what action Government are taking to rectify this situation?

THE MINISTER OF STATE IN
THE MINISTRY OF DEFENCE
(SHRI SHIVRAJ V. PATIL): (a)
Yes, Sir.

(b) No, Sir. The Inspection Selection Board has been constituted under an executive order issued by Government of India.

(c) The requisite information is given in the enclosed statement.

(d) Yes, Sir. It is not correct that Service officers working in DGI Organisation have inadequate technical knowledge and qualification. Certain minimum technical qualifications and experience have been prescribed for appointment of Service officers in DGI and all the Service officers working in DGI organisation possess these minimum technical qualifications and experience.